

**SHRI K. P. SUBRAMANIA MENON:** In view of the fact that Lala Lajpat Rai through his epoch-making book 'England's Debt to India', brought to the notice of the Indian people the imperialist exploitation which was carried on in India, will the Government consider the feasibility or the desirability of putting up his statue in front of the Finance Ministry or the Finance Minister so that they are reminded of the same foreign economic exploitation which is still continuing in India even though we have become formally independent in the last 20 years, so that they are also reminded that they have not done anything to remove that foreign exploitation from this country?

**SHRI K. K. SHAH:** Does he think of the Vijay Chowk? It was not thought desirable, Sir.

(Interruptions)

**SHRI KRISHAN KANT:** Sir, in his replies the Minister has not at all made it clear as to when they are going to decide about it, no date has been fixed.

(Interruptions)

**SHRI BHUPESH GUPTA:** Before Lala Lajpat Rai's statue came in Delhi we had a statue of Sarjwa Reddy in Vijayawada.

**SHRI K. K. SHAH:** Sir, I have said that I will expedite it. I will see that the Committee takes the necessary steps as early as possible. What more can I say?

**SHRI ARJUN ARORA:** Sir, on a point of order I seek your guidance. Can a Minister give or make an absolutely wrong statement on the floor of the House and get away with it?

**MR. CHAIRMAN:** He cannot make an absolutely wrong statement

**SHRI ARJUN ARORA:** In case the Minister makes an absolutely wrong statement, what is the remedy for Private Members? In reply to one of the questions, he mentioned four persons, a dramatist, a teacher of history, a teacher of English language and somebody else. He mentioned them as eminent architects. None of them is an architect. I seek your guidance, Sir

**SHRI BHUPESH GUPTA:** Sir, the list is not acceptable to us.

(Interruptions)

**MR. CHAIRMAN:** Next question

**A. P. SCHEDULED TRIBE CORPORATION  
VISAKHAPATNAM**

\*325. **SHRI LOKANATH MISRA:** Will the PRIME MINISTER be pleased to state:

(a) whether it is a fact that the Income Tax Officer, Visakhapatnam had recently imposed Income-tax on A. P. Scheduled Tribe Corporation Visakhapatnam; and

(b) if so, the total amount of income-tax assessed on this Corporation during 1967-68 and 1968-69 and the total amount collected during the same period?

**THE MINISTER OF STATE IN THE  
MINISTRY OF FINANCE (SHRI P. C.  
SETHI):** (a) Yes, Sir. The Income-tax Officer, Visakhapatnam raised provisional demands in respect of assessment years 1966-67 and 1967-68. No regular assessments have so far been made on the Corporation.

(b) There was no regular income-tax assessment on this Corporation during 1967-68 and 1968-69. The details regarding the payment of taxes by the Corporation is given below:

Assessment Year	Tax paid	Nature of demand.	Date of payment
1966-67	Rs. 73,910	Provisional demand	24-3-1970
1967-68	Rs. 66,180	Provisional demand	24-3-1970
1968-69	Rs. 17,413	Self-assessment demand	28-3-1970

**SHRI LOKANATH MISRA:** May I know whether the persons connected with this Corporation belong to the Scheduled Tribes and, if so, whether in pursuance of the principles which are declared by the Government of India, the Corporation does not deserve exemption from Income-tax? If it deserved income-tax exemption, why did the Income-tax Officer impose Income-tax on it?

**SHRI P. C. SETHI:** First of all this Corporation itself filed the return for 1966-67 without any notice whatsoever from the Income-tax Officer. It was only after the filing of the return for 1966-67 that notice under Section 135(2) was issued to the Corporation. Now the Corporation has paid this tax. The question arises whether it should have the exemption or not. That will be decided by the concerned authorities and it will have to be dealt with not under any other section but under section 80P which would decide to what extent it is eligible for exemption and, if so, whether any exemption can be given to it.

**SHRI A. D. MANI:** What is the Scheduled Tribes Corporation? Is it registered under the Companies Act or the Societies Registration Act and what are the activities of this Corporation and what are the sources of income and what was the total income for the year for which assessments are mentioned in this question?

**SHRI P. C. SETHI:** The aforesaid Corporation is a Co-operative Apex Society at the State level to which all Co-operative Societies in the State are affiliated. This Corporation was registered as a Co-operative Society in October 1956 and started functioning from April 1957. Now this is a Co-operative Society particularly of the Scheduled Tribes of Andhra. It is engaged in the purchase and sale of forest produce which is tamarind, etc. This is the only source of its income. The income return they have given shows that in 1966-67 they had given a return of Rs. 1,70,649 in 1967-68 Rs. 1,54,500 and in 1968-69 Rs. 52,734.

#### SLUMS IN CALCUTTA

\*326 **SHRI KALYAN ROY :** †

**SHRI BHUPESH GUPTA:**

Will the Minister of HEALTH AND FAMILY PLANNING AND WORKS,

†The question was actually asked on the floor of the House by Shri Kalyan Roy.

**HOUSING AND URBAN DEVELOPMENT** be pleased to state :

(a) whether it is a fact that growing slums in and around the city of Calcutta are the main cause of unrest and social tension there; and

(b) if so, what steps Government propose to take to clear the slums and improve the conditions of life in the city?

**THE MINISTER OF HEALTH AND FAMILY PLANNING AND WORKS, HOUSING AND URBAN DEVELOPMENT (SHRI K. K. SHAH):** (a) and (b) Slums are certainly a cause of social unrest; and it is a fact that there are many slums in and around Calcutta. The Slum Clearance/Improvement Scheme is in the State Sector. Central assistance for the implementation of State Sector schemes is provided to the States by way of 'block loans' and 'block grants' without its being tied to any specific scheme or head of development; and States have the freedom to incur expenditure on any item of development according to their own requirements and priorities. The State Governments are themselves competent to formulate projects under the above Scheme and finance them from the 'block loans' and 'block grants'. However, in the existing situation in the State, the question of undertaking a special programme to deal with the problems of the bustees in Calcutta is now being studied by the State and Central Governments.

**SHRI KALYAN ROY :** Now the whole of Calcutta city is a big slum. There is not even a little water for 90 per cent. of the people and there are no latrine facilities and you find the majority of the slums in Narkheldanga where there is so much of misery concentrated. The tourists come there and see the destitution and poverty and it is a standing shame that such cities are there in the whole world. Unfortunately the big tycoons like the Birlas and others have looted Calcutta and are developing other states. Is it a fact that the Government of India started negotiations with the American authorities to divert a part of the PL 480 fund for the clearance of the Calcutta slum and, if so, what is the result?

**SHRI K. K. SHAH :** I am speaking from memory but I do remember from the papers that I have read that a special scheme was prepared in 1963 or 1964 and